

PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO) : (a) to (c) There is no scheme in the Backward Classes Welfare Sector of Uttar Pradesh to allot industrial estates to the members of Scheduled Castes. However, five industrial estates are being established, one each at Badaun, Ballia, Ghazipur and Rai-Bareilly to provide special avenues to Harijans for their economic development. The industrial estate at Badaun is complete. A sum of Rs. 15 lakhs is likely to be spent in the establishment of these industrial estates.

**SCHEDULED CASTE STUDENTS MIGRATING
TO OTHER STATES**

1381. SHRI GANESHI LAL CHAUDHARY : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Scheduled Caste students migrating to another State are not entitled to get the educational scholarship when that particular caste is not included in the list of that particular State; and

(b) if so, whether Government propose to bring forward some legislation in the matter?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO) : (a) and (b). In accordance with the Constitution of India, lists of Scheduled Castes are prescribed State-wise and not on an all-India basis. However, there is no restriction on eligible candidates drawing scholarships from their parent State even though they may pursue their studies in another State or Union Territory.

MERCURY RUBBER MILLS LTD., DELHI

1382. SARDAR NARINDAR SINGH BRAR : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact, that the Mercury Rubber Mills Ltd., Delhi has

been evading income-tax and sales-tax for a number of years;

(b) if so, the amount of arrears of income-tax and sales-tax pending against this concern at present; and

(c) the steps taken by Government to recover the same?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) No evasion of income-tax or sales-tax by the firm M/s Mercury Rubber Mills has come to notice so far. This firm has, however, not yet paid income-tax levied in respect of the assessment years 1963-64 and 1966-67.

(b) No arrears of sales-tax are due from the firm. A sum of Rs. 6,590.66 is outstanding towards income-tax for the assessment years 1963-64 and 1966-67.

(c) Recovery proceedings are in progress.

INCOMES; OF FILM PRODUCERS

1383. SHRIMATI SARLA BHADOURIA : Will the Minister of FINANCE be pleased to state :

(a) the annual incomes declared by and the actual incomes taxed by the Income Tax Department during the years 1964 to 1967 in the case of, the following film producers : (1) Shri Satyajit Ray (2) Shri R. Chandra (3) Shri J. P. Roongta (4) Shri B. R. Chopra (5) Shri J. Om Prakash (6) Shri Bhanu Talwar (7) Shri Roshan Lal Malhotra (8) Shri V. Shantaram; and

(b) the names of those among them against whom action was taken by Government for giving false declarations and the nature of action taken against each of them?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) The required information in respect of seven persons mentioned in part (a) of the Question is given in the annexure. [See below]. In respect of one other person